

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 157/TD/2019**

**Coram:  
Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member**

**Date of Order: 23<sup>rd</sup> March, 2020**

**In the matter of**

Application for grant of inter-State Trading licence for Category-I.

**And**

**In the matter of**

Rajasthan Urja Vikas Nigam Limited,  
Vidyut Bhawan, Joyti Nagar,  
Jaipur-302 005

**...Petitioner**

**ORDER**

The Petitioner, Rajasthan Urja Vikas Nigam Limited, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009 (hereinafter referred to as "Trading Licence Regulations") amended from time to time, for grant of Category 'I' licence for inter-State trading in electricity in whole of India.

2. Learned counsel for the Petitioner vide its letter dated 19.3.2020 has submitted that Government of Rajasthan in exercise of power conferred under Sections 14 and 58 of the Rajasthan Power Sector Reforms Act, 1999 read with Section 131 of the Act, vide its Notification No. F.4(5)/Energy/2019 dated 18.7.2019, has vested the functions of bulk purchase and sale of electricity in Rajasthan Urja

Vikas Nigam Limited. Learned counsel has submitted that pursuant to the above Notification, Rajasthan Urja Vikas Nigam Limited is a deemed licensee in terms of Proviso to Section 14 of the Act. Learned counsel has prayed to dispose of the Petition as infructuous.

3. The prayer of the learned counsel for the Petitioner is allowed without getting into the merit of the case including whether Rajasthan Urja Vikas Nigam Limited is a deemed licensee or not. Accordingly, Petition No. 157/TD/2019 is disposed of as infructuous.

**Sd/-  
(I.S. Jha)  
Member**

**sd/-  
(P.K. Pujari)  
Chairperson**